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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL
ON THE 6th OF DECEMBER, 2023**

CRIMINAL APPEAL No. 2294 of 2010

BETWEEN:-

**BHURA KOL S/O KUWARE KOL, AGED ABOUT 53 YEARS,
VILL. PIPARIYA PS. AND DISTT. UMARIYA (MADHYA
PRADESH)**

.....APPELLANT

(APPELLANT THROUGH HIS COUNSEL)

AND

**THE STATE OF MADHYA PRADESH TH. PS. UMARIYA
DISTT. UMARIYA (MADHYA PRADESH)**

.....RESPONDENT

(BY SHRI DILIP PARIHAR - PANEL LAWYER)

.....
*This appeal coming on for hearing this day, the court passed the
following:*

ORDER

This appeal is filed by the appellant under Section 374 (2) of Cr.P.C being aggrieved of judgment of conviction dated 28/10/2010 passed by the learned Sessions Judge Umariya in S.T. No. 122/09 whereby appellant has been convicted under Section 324 of I.P.C. with R.I. for one year.

No fine has been imposed on him looking to his financial status as per certificate under Section 428 of Cr.P.C. He is in custody from 16/07/2007 to 23/07/2007 i.e. for a period of about eight days.

Taking this fact into consideration that appellant belongs to underprivileged section of Scheduled Tribe community and he has already

undergone eight days of incarceration, his remaining period of custody is declared to have been undergone.

In above terms, the appeal is allowed and disposed of.

Record of the court below be sent back.

(VIVEK AGARWAL)
JUDGE

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